NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 33

IA 214/2024 (limitation application) in C.P.(IB)578/MB/2022

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **STRESSED ASSETS STABILIZATION FUND V/s RAJIV AGARWAL**

Section 95(1), 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 214/2024 (limitation application) in C.P.(IB)578/MB/2022

1) Mr. Hardik Khatri, Ld. Counsel for the Applicant and Mr. Shashank Deo Sudhi, Ld. Counsel for the Corporate Debtor are present.

2) Ld. Cousnel for the Applicant submits that the Hon'ble Appellate Court has set aside the order of the Admission; however, the said order is not available with him.

3) In that view of the matter, stand over to 23.04.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare